

Abandoned DDA Flats

1444. SHRI O. P. KOHLI: Will the PRIME MINISTER be pleased to state:

(a) whether 3000 DDA flats in Bindapur, Dwarka and several hundred in Nand Nagari have been lying abandoned for years, in the absence of any takers;

(b) if so, the reason therefor; and

(c) the steps proposed to be taken by Government to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) to (c) The DDA has reported that 3417 expandable houses have been built in Bindapur (Dwarka sub city). These houses are independent units with scope for additional construction as per the approved plan. These houses were offered to the registrants of NPRS—1979 & AAY—1989 in 1993-94. The registrants, however, did not accept these houses and insisted for regular flats. All these houses were allotted under the expandable Housing Scheme 1995, but only 500 allottees accepted the allotment. For the disposal of the remaining flats, the Expandable Housing Scheme 1996, has been launched recently. More than 52,000 applications have been received and the same are under scrutiny.

The concept of expandable housing is a new one and it may take time to become popular and acceptable.

In Nand Nagari, no flats are lying abandoned or unallotted. Some flats are unoccupied at site because these have either been surrendered or the allottees are in the process of complying with the terms and conditions of allotment.

Resumption of supplies by HPCL

1445. SHRI GHUFRAN AZAM: Will the PRIME MINISTER be pleased to state:

(a) the number of cases in which Government have passed orders for resumption of supplies by Hindustan Petroleum Corporation Limited to the petroleum products dealers;

(b) the action taken/proposed to be taken against the officials of HPCL for non-implementation of these orders; and

(c) by when these orders are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU): (a) to (c) In the recent past, the Government has issued instructions to Hindustan Petroleum Corporation Limited for revival of one kerosene dealership. The Corporation has sought Government guidance in the matter.

Utilization of refining capacity

1446. SHRI CHIMANBHAI HARIBHAI SHUKLA: Will the PRIME MINISTER be pleased to state:

(a) the present actual production of petroleum at various refineries annually in the country, particularly in Gujarat;

(b) the estimated requirement in respect of these items in the country, per year: and

(c) the percentage of refining capacity presently being utilised and the steps being taken to ensure optimum utilisation of capacity?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU): (a) to (c) The actual production of petroleum products in the various refineries in the country during the year 1995-96 was 54.88 MMT, as against requirement of 74.72 MMT. The production of petroleum products from Koyali Refinery, in the State of Gujarat, was 9.47 MMT.